

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 330/TT/2022**

**Subject** : Petition for determination of transmission tariff in respect of 12 number of Intra-State Transmission Lines owned by TSTRANSCO certified by the SRPC as non-ISTS lines carrying more than 50% Inter-State power, for inclusion in PoC transmission charges for the FY 2016-17, FY 2018-19 and FY 2020-21.

**Date of Hearing** : 12.1.2023

**Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Transmission Corporation of Telangana Limited

**Parties present** : Ms. Swapna Sheshadri, Advocate, TSTRANSCO  
Ms. Ashabari Thakur, Advocate, TSTRANSCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present petition has been filed for determination of transmission tariff in respect of 12 number of intra-State Transmission Lines owned by TSTRANSCO, certified by the Southern Region Power Committee (SRPC) as non-ISTS lines carrying more than 50% inter-State power, for inclusion in PoC transmission charges for the FY 2016-17, FY 2018-19 and FY 2020-21.

3. She further submitted that the Petitioner has filed Petition No.325/TT/2022 and Petition No.127/TT/2022 for determination of inter-State transmission charges for 41 number inter-State transmission lines for 2014-2019 and 2019-2024 periods wherein the Commission has already reserved orders vide RoP dated 24.11.2022.

4. On specific query of the Commission as to certification of the transmission lines covered in the present petition by the SRPC, learned counsel confirmed that they all are SRPC certified non-ISTS lines which carried more than 50% inter-State power during FY 2016-17, FY 2018-19 and FY 2020-21.

5. In response to another query of the Commission, learned counsel for the Petitioner submitted that the Petitioner has impleaded all the inter-State beneficiaries.

6. However, on perusal of petition, the Commission observed that no beneficiaries/Respondents were impleaded in the petition.



7. After hearing, the Commission directed the Petitioner to implead all the beneficiaries. The Petitioner in the petition has taken a plea for conversion of STU owned lines into natural/deemed ISTS lines, therefore, the Commission directed the Petitioner to implead CTUIL, SRPC, SRLDC, KPTCL, APTRANSCO, APPCC, TSPCC and SRLDC as Respondents in the matter and serve upon them, including the beneficiaries, a copy of the petition with complete set of documents and the Respondents may file their reply, if any, in the matter by 6.3.2023.

8. The Commission further directed the Petitioner to provide the following on information on an affidavit by 20.2.2023 with an advance copy to the Respondents:

- a) Place on record SRPC approvals in respect of 12 transmission lines whose tariff is claimed in the present petition.
- b) 'Single Line Diagram' of transmission lines covered in the present petition.
- c) Transmission line-wise power flow details of the transmission assets covered in the present petition for 2014-19 tariff period and FY 2020-21.
- d) Purpose of construction of these transmission lines.
- e) RPC/SCM approvals of the transmission lines/assets covered in the instant petition.

9. SRLDC is directed to submit the following information on an affidavit by 6.3.2023:

- a) Where were interface meters installed with respect to 12 number of transmission lines of the present petition? Clarify, whether interface meters were there on both ends of the transmission lines covered in the petition.
- b) How was drawl pattern recorded in such interface meters for the purpose of energy treatment?
- c) Methodology followed by the SRPC for certification of non-ISTS lines carrying inter-state power.
- d) Whether 12 number of transmission lines whose tariff is claimed in the present petition are SRPC certified intra-state lines carrying inter-State power? If so, submit methodology followed for certification of these transmission lines?

10. The Commission observed that no request for extension of time will be entertained and directed the parties to strictly comply with the above directions within the specified timelines.

11. The matter shall be listed for further hearing on 28.3.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

